

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.109
IB-164/ND/2023
IA/2075/2024

IN THE MATTER OF:
Bank of Maharashtra

...PETITIONER

Vs

Mrs. Pinki Gupta

...RESPONDENT

Section
U/s 95 (1) of IBC, 2016

Order delivered on 01.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:

For the RP

:Ms. Nibruti Sama, Mr. Sohaib Khan, Ms. Shipra, Advs. In IA/2075/2024.

For the Respondent

:

ORDER

IA/2075/2024

This is a report filed by the Resolution Professional under Section 99 of the IBC, 2016.

Heard the Ld. Counsel on behalf of the Resolution Professional. Issue notice to the Personal Guarantor and Financial Creditor for filing their response to this report. Notice be issued by all means and proof and service be filed. List the matter on **12.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)